S. No. 4 Supplementary List Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-BA no. 07-A/2020

Syed Saiqa

.... Petitioner(s)

Through:- Mr A. H. Naik, Sr. Advocate v/s

Union Territory of JK and others.

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through video conferencing.

On the previous hearing notice was issued for filing objections. Today Mr B. A. Dar, Sr. AAG, raised an objection vis-à-vis consideration of the bail by the Single Bench of this Court as the same can be considered only by the Division Bench in terms of Section 21 of the National Investigation Agency Act, 2008.

While taking note of the objection and upon perusal of the section 21 of the NIA Act, 2008, I am of the view that the matter requires to be considered by the Division Bench only. In that view of the matter the Registrar Judicial is directed to list the matter for consideration before the Division Bench. Mr Naik, learned Sr. Counsel, seeks listing of the matter at an early date.

Registrar Judicial shall explore the possibility of listing the matter, after seeking orders from the Hon'ble Chief Justice, at an earliest.

SD/ (ALI MOHAMMAD MAGREY) JUDGE